

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO.4859
TO BE ANSWERED ON 01.04.2025**

SC/ST ATROCITY FUND

4859. MS. PRANITI SUSHILKUMAR SHINDE:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the total funds allocated, released and pending under the SC/ST Atrocity Fund along with the reasons for delays in disbursement for all States during the last five years, along with the reasons for any delays in disbursement;
- (b) the steps being taken to ensure the immediate release of these funds and the expected timeline for affected individuals to receive financial assistance; and
- (c) whether the Government is considering a policy mechanism to ensure time-bound disbursement of SC/ST Atrocity Funds to prevent delays and ensure uninterrupted support for victims of atrocities and if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RAMDAS ATHAWALE)**

(a) to (c): The Department of Social Justice & Empowerment is implementing a Centrally Sponsored Scheme, under which Central Assistance is provided to the States/UTs for effective implementation of the Protection of Civil Rights Act, 1955; the Scheduled Castes (SCs) and the Scheduled Tribes (STs) (Prevention of Atrocities) Act, 1989 and the SC/ST (PoA) Rules, 1995 framed thereunder. The funds are released on 50:50 share basis between Central Government and concerned State Government/Union Territory (with legislature). The Union Territory Administration (without legislature) receives 100% Central assistance. The admissible Central Assistance is released based on proposal received from the States/UTs. The details of funds released to the States/UTs during the last five years are at **Annexure**.

As per the Scheme guidelines, States/UTs are instructed to submit their proposal in the month of April of the related Financial Year (FY) along with Utilization Certificate for previous release and other related documents. On receipt of the proposals, admissible Central Assistance is released timely to the States/UTs.

As per provisions of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995, the concerned State/UT administration is to provide relief within seven days to the victims of atrocity, their family members and dependents.

Annexure referred to in reply (a) to (c) of Lok Sabha unstarred question No. 4859 for answer on 01.04.2025

Central Assistance released in the last five Financial Year from 2020-21 to 2024-25

(Rs. in Crores)						
Sl. No.	States /UTs	2020-21	2021-22	2022-23	2023-24	2024-25 (as on 26.03.2025)
1.	Andhra Pradesh	34.3	9.20	11.83	14.67	0
2.	Assam	0.15	0.10	0	0.54	0
3.	Bihar	15.05	35.00	44.89	37.631	46.33
4.	Chhattisgarh	21.59	19.84	10.11	13.37	16.87
5.	Delhi	0.25	0.07	0.40	0.18	0.60
6.	Goa	0.03	0.03	0	0.25	0.56
7.	Gujarat	33.14	19.79	4.24	29.81	30.12
8.	Haryana	13.6	18.21	29.81	29.43	28.75
9.	Himachal Pradesh	3.83	3.15	3.57	2.60	2.04
10.	Jammu & Kashmir	0	0.93	0	0	0.55
11.	Jharkhand	0.28	3.19	0	0.81	0
12.	Karnataka	65.42	61.85	30.98	40	48.66
13.	Kerala	10.99	17.64	2.40	11.32	2.36
14.	Madhya Pradesh	83.49	103.42	31.82	63.48	88.11
15.	Maharashtra	58.13	7.73	12.83	37.27	24.52
16.	Odisha	35.08	44.09	21.46	58.02	35.81
17.	Punjab	0.18	7.80	0	0	0
18.	Rajasthan	47.70	71.63	65.86	42.55	18.62
19.	Sikkim	0	0.83	0	0.04	0.09
20.	Tamil Nadu	38.52	35.45	17.88	36.59	32.18
21.	Telangana	8.19	17.18	9.36	8.99	16.18
22.	Tripura	0	0.20	0	0.11	0.19
23.	Uttarakhand	0.95	0.78	0	1.00	1.18
24.	Uttar Pradesh	113.02	126.72	91.53	97.95	89.48
25.	West Bengal	0.37	0.87	0.24	3.69	4.64
26.	Chandigarh	0.5	0.71	1.7	1.73	1.61
27.	Dadra & Nagar Haveli and Daman & Diu	0	0	0.15	0	0.08
28.	Ladakh	0	0	0	0	0.08
29.	Lakshadweep	0	0.12	0	0	0
30.	Puducherry	7.87	3.66	0.34	1.39	0.85
	Total	592.63	610.09	391.40	533.421	490.46
